

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1190  
ANSWERED ON:05.03.2013  
VISIT OF PAKISTAN JUDICIAL COMMISSION  
Dhruvanarayana Shri R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Pakistan Judicial Commission has visited India recently; and
- (b) if so, the details thereof and the progress made in the investigations of Mumbai terror attack therein?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (b): A Judicial Commission from Pakistan visited India on 14-21 March, 2012 in connection with the terrorist attack in Mumbai on 26.11.2008. The witnesses appeared before the Judicial Commission and their statements were recorded. The Record and Proceedings of the Judicial Commission had been forwarded to the Government of Pakistan. While examining the Proceedings of Judicial Commission, the Anti-Terrorism Court, Rawalpindi in Pakistan directed that the Agreement between India and Pakistan with respect to "Terms of Reference" for the visit of the Judicial Commission should be rescinded and only thereafter previously appointed Commission can once again be requested to complete the statements of Witnesses already recorded after affording the defence of an opportunity to cross-examine them.

In pursuance to the directions of the Hon'ble Anti-Terrorism Court, a revised terms of arrangement for the visit of 2nd Judicial Commission of Pakistan to India have been finalized.